

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 28418 OF 2024**

**Between:**

1. Maria Fatima Khan, D/o. Ashfaq Ahmed Khan, Age. 19 years, Occ. Student, R/o. 20-2-477/1, Fatima Colony, Hussani Alam, Hyderabad. Telangana-500064.
2. Rupiyah Khan, D/o. Mohammad Irfan Khan, Age. 19 years, Occ. Student, R/o. 17-2-313/6, Kurmaguda, Hyderabad, Telangana-500059.

**...PETITIONERS**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners for counselling and admission into MBBS BDS course under Management Quota C NRI Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioners for admission into MBBS BDS course under Management Quota C NRI category for the academic year 2024-25 in the counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondents to consider the petitioners request under Management Quota C NRI Category for admission into MBBS/BDS course in the counselling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioner : SRI L.RAM SINGH**

**Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.28418 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel represents Mr. L. Ram Singh, learned counsel for the petitioners.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioners in this writ petition have prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners for counselling and admission into MBBS/BDS course under management quota “C” NRI category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to

consider and include the name of the petitioners for admission into MBBS/BDS course under management quota "C" NRI category for the academic year 2024-25 in the counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that even though the petitioners had applied for admission against management quota seats in B-category, they could not upload C-category i.e., NRI category as they could not get sponsor letter and NRI documents. Therefore, they approached respondent No.2 to consider their request under C-Category, but respondent No.2 is not permitting them to seek admission against Management Quota in 'C/NRI' Category seats. He further submitted that the petitioners be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However,

it is fairly submitted by him that, in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-K.SREERAMA MURTHY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

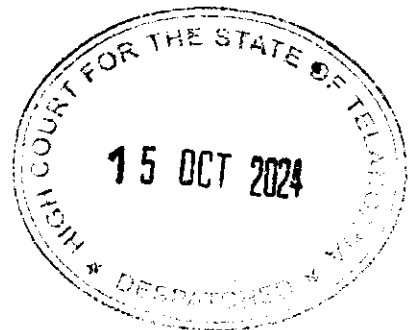
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**HIGH COURT**

**DATED:14/10/2024**

**CC TODAY**



**ORDER**

**WP.No.28418 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑨  
15/10/24  
bx